

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 341/GT/2025 along with I.A. No. 4 of 2026

Subject : Petition for the determination of the tariff for the period 2024-29, for the Meja Thermal Power Station.

Petitioner : Meja Urja Nigam Private Limited

Respondent(s) : UPPCL and 5 others.

Date of hearing : **2.1.2026.**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Sheshadri, Advocate, MUNPL
Ms. Ritu Apurva, Advocate, MUNPL
Ms. Pragya Pushkar, Advocate, MUNPL
Shri Sameer Agarwal, NTPC
Shri Shiv Bhavan, NTPC
Shri Patanjali Dixit, MUNPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it had furnished the additional information sought by the Commission, after serving a copy on the Respondents. She further submitted that an application seeking a supplementary tariff for the implementation of the Emission Control Systems (ECS), i.e., FGD and Combustion Modification (CM) installed at the generating station, based on the actual capital expenditure, duly certified by the Auditor, has been filed, as directed by the Commission and prayed that the IA be disposed of along with the present petition.

2. None appeared on behalf of the Respondents, despite notice.

3. On a specific query by the Commission regarding the filing of a separate ECS Petition, the learned counsel for the Petitioner clarified that the cost towards the installation of FGD at the generating station was initially incurred, and accordingly, prayed in the present Petition.



4. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, on or before **19.6.2026**, after serving a copy to the Respondents:

- a) *The Petitioner vide TV reply dated 13.8.2025 had submitted the Board Resolution of Meja Urja Nigam Private Limited dated 9.3.2023 stating the RCE-II approval of Rs. 1309299 lakh, whereas the value of RCE-II as mentioned in Revised Form-B submitted vide RoP reply dated 3.12.2025 is Rs. 1308752.08 lakh. The Petitioner seeks to clarify the said discrepancy in the amount. Further, the Petitioner is to submit the revised Form-B in Excel form.*

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- b) *Copy of complete original investment approval and Revised Cost Estimate (RCE-I and RCE-II) along with detailed cost, original scope of work (detailed in DPR and project proposal approved by the Competent Authority, consisting of relevant details like cost, quantity, etc.) pertaining to each item of work, along with liability to be discharged within IA/RCE.*
- c) *Detailed reasons for cost variation and increase/decrease in cost with respect to the original investment approval cost under each head. The Petitioner shall also provide the approved Investment Approval (IA) and Revised Cost Estimate (RCEs) and shall submit the revised Form-B in the prescribed format.*
- d) *Activity-wise details of cost over-run associated with the time overrun with respect to the original ODe of the ECS in accordance with the IA/RCE by the competent authority*
- e) *Details regarding scheduled milestones for installation of ECS for each unit as per investment approval/RCE, as per the award to the vendor, actual milestone date, justifications of delay and cost overrun with supporting documents.*
- f) *The copy of the PERT/ CPM chart for implementation of the ECS, as submitted during Board approval, and the actuals submitted by the vendor during project execution, linked with the reasons for the delay*
- g) *The proposal for ACE in the existing generating station for compliance with the revised emissions standards, with beneficiaries as per Regulation 29 (1) and 29 (2) of the 2024 Tariff Regulations.*
- h) *Details of Initial Spares (item-wise quantity & value) forming part of the Capital Cost of ECS.*
- i) *The list of items (including respective cost) that were replaced or taken out of service on the implementation of the ECS, and details of the treatment of replaced assets in the Audited Accounts.*
- j) *Auditor certified statement showing reconciliation of capital cost/ additional capital expenditure claimed, as on respective COD's, with the Audited Accounts.*
- k) *Documentary evidence of Funds actually deployed for ECS implementation.*
- l) *The Petitioner has not submitted the requisite information in line with Form 4, 4A, 7, 8, 14, D, E, F, G, I, P, Q and R of Annexure-I Part-I of Tariff Regulation 2024, duly supported by an Auditor's Certificate as applicable.*



- m) *Liability Flow Statement, duly certified by the Auditor and also furnish the break-up of discharges included in the liabilities discharged against admitted items within the original scope of work or other than the original scope of work of each unit.*
- n) *Details of delay in the execution and the details of LD recovered from the vendors, if any*
- o) *OEM-certified PG test report to ensure emission norms achieved in respect of the subject ECS system for U-II in compliance with the Ministry of Environment, Forest and Climate Change (MoEF & CC) Notification.*
- p) *Details of each of the overhauls or shutdowns conducted for each unit for control period 2019-24 and FY 2024-25 (during which the plant was not generating), with start and end time clearly specifying schedule/ unscheduled outages.*
- q) *Month-wise, GCV (for the period as per Regulation 64 (in Form 15) of the 2024 Tariff Regulations, opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and 'Total Moisture' of sampling taken in terms of Regulation 3 (37) of the 2024 Tariff Regulations, from coal supplied through all sources along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.*
- r) *Documentary evidence for the purchase of reagent (e.g., limestone) through competitive bidding and applicable statutory charges and transportation costs.*
- s) *Actual ratio of Limestone Consumption vs Gypsum Production for U-II since the respective ODe, including the audited month-wise limestone consumption quantum for Unit II, corresponding month-wise energy generated at the generator terminal, and total expenditure incurred for Limestone (incl. transportation) with breakup. It should also include the details about the Gypsum produced and the corresponding revenue realised.*
- t) *A unit-wise calculation of IDC with proper formulae of the calculations and linkages to the respective loans and applicable quarterly interest rates, duly certified by the auditor, together with an editable soft copy.*
- u) *A unit-wise calculation of IEDC with an editable soft copy in Excel with linkage and formulae of the calculations.*
- v) *A unit-wise calculation of Notional IDC as claimed in Form-1(I) with an editable soft copy in Excel with linkage and formulae of the calculations.*
- w) *Certify that the capital cost/ additional capital expenditure being claimed for the tariff period(s) does not include any depreciation, corresponding to assets earning tariff at any of the generating stations, by way of IEDC.*
- x) *Reconciliation of undischarged liability as on ODe of FGD of Unit-II as stated in Form-B (Rs. 3045.35 lakh) and Form-L (Rs. 3040.99 lakh).*
- y) *Reconciliation of capital cost claimed as shown at Form-1(I) with Gross Block as stated at Form-L, as on respective ODe's.*
- z) *Certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind.*



5. The Respondents are permitted to file their replies, on or before **10.7.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **24.7.2026**.

6. Accordingly, the Commission reserved the order in the present Petition and in IA No. 4/2026.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

